

The motion was adopted.

Shri M. C. Shah: I introduce * * the Bill.

CAPITAL ISSUES (CONTINUANCE OF CONTROL) AMENDMENT BILL*

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, on behalf of Shri. C. D. Deshmukh, I beg to move for leave to introduce a Bill further to amend the Capital Issues (Continuance of Control) Act, 1947.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Capital Issues (Continuance of Control) Act, 1947."

The motion was adopted.

Shri M. C. Shah: I introduce the Bill.

LIFE INSURANCE CORPORATION BILL*

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, on behalf of Shri C. D. Deshmukh, I beg to move for leave to introduce a Bill to provide for the nationalisation of Life Insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected therewith or incidental thereto.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the nationalisation of life insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected therewith or incidental thereto."

The motion was adopted.

Shri M. C. Shah: I introduce * * the Bill.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I beg to announce the order of legislative business which will be brought forward before this Sabha after the conclusion of the discussion on President's Address next week:

(1) Control of Shipping (Amendment) Bill.

(2) Capital Issues (Continuance of Control) Amendment Bill.

(3) The Sales Tax Laws (Validation) Bill.

(4) Life Insurance (Emergency Provisions) Bill.

(5) Life Insurance Corporation Bill.

The last-named Bill will be for reference to a Joint Committee of both the Houses.

Shri U. M. Trivedi (Chittor): Sir, I rise on a point of order. Has the House been supplied with copies of these Bills?

Mr. Deputy-Speaker: They will be available.

Shri U. M. Trivedi: They have not been received anywhere.

Mr. Deputy-Speaker: I will find out.

Shri U. M. Trivedi: The other point that arises is, supposing we want to oppose the introduction of the Bill itself on account of some defect, how are we to do that?

Mr. Deputy-Speaker: I have already said that even before. Normally there are three stages for a Bill: the introduction stage, the consideration stage and the final third reading stage. It is open to the House to throw out any Bill. Though no doubt it is a convention that a Bill is not thrown out at the stage of introduction, in particular cases the House has thrown out Bills even at the introduction stage. I shall certainly make copies of the Bills available and unless copies of the Bills are available the matter will not be brought before the House. I will give full opportunity for hon. Members to study the nature of the Bills and if in the first stage itself they want to oppose any Bill they must be enabled to do so. They must

* Published in the Gazette of India, Part II, Sec. 2, dated 17-2 56.

** Introduced with the Recommendation of the President.